(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (REVENUE-1) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE, NEW DELHI – 110 002

No.F.3(16)/Fin(Rev-I)/2011-12/DSIII/278

Dated : 26.03.2012

NOTIFICATION

No.F.3(16)/Fin(Rev-I)/2011-12 – Whereas the Lt. Governor of the National Capital Territory of Delhi is of the opinion that it is expedient in the interest of the general public so to do.

Now, therefore, in exercise of the powers conferred by section 103 of the Delhi Value Added Tax Act, 2004, (Delhi Act 3 of 2005), the Lt. Governor of the National Capital Territory of Delhi, hereby, makes the following amendments in the Sixth Schedule appended to the said Act, namely:-

AMENDMENT

In the Delhi Value Added Tax Act, 2004 (Delhi Act 03 of 2005), in the Sixth Schedule, after entry at sl. no. 9, the following entry shall be added, namely:-

"10. Kiran Nadar Museum of Art (KNMA), 145, DLF South Court Mall, Saket, New Delhi-110017 for purchase of 'art works' in Delhi, subject to following conditions:

(i) Refund on local purchases of KNMA shall be so restricted as to have the impact of levy of 1% VAT on these purchases.

(ii) The art work shall be accessible to the general public at large.

(iii) If KNMA disposes of any of its art works purchased locally, it shall do so only after reimbursement to the Department, of the refund amount received in respect of the purchase of the specific art works, subject to compliance of the provisions of the Delhi Value Added Tax Act, 2004 and Delhi Value Added Tax Rules, 2005. KNMA shall file an Annual return indicating retention of art works which contains the opening inventory as on 1st April of the financial year, purchases made in the financial year, sales made in the financial year (if any) and the closing inventory as on 31st March of the financial year. Such return shall be filed within 75 days of the close of the financial year.

(iv) At the time of claiming refund, KNMA shall submit a Certificate to the Department, related to the purchases for the period of refund, in the following format:

CERTIFICATE

Certified that the goods covered by invoice(s) / bill(s) / cash memo(s)mentioned below which were purchased by the Kiran Nadar Museum of Arts, Delhi, during the period from _____ to ____ have not been sold and will not be sold AND have been and will be used for display in the museum for general public:

S. No.	Cash memo(s) No.	Description of goods purchased (along with a photo of the goods)	paid	Total Bill amount (Rs.)

DESCRIPTION OF GOODS PURCHASED

Total amount (Rs.) ______ Total VAT (Rs.) ______

() Signature of the Director / Authorised Signatory of KNMA Date: "

This notification shall be deemed to have come into force with immediate effect.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi

> (S.K. Kamra) Dy. Secretary III (Finance)

No.F.3(16)/Fin(Rev-I)/2011-12/DSIII/278

Dated : 26.03.2012

Copy forwarded for information to:-

- 1. The Principal Secretary (GAD), Government of NCT of Delhi in duplicate with the request to publish the notification in Delhi Gazette Part-IV (extraordinary) in today's date.
- 2. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.
- 3. The Principal Secretary to the Hon'ble Chief Minister/Finance Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 4. The Principal Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 5. The Commissioner, Value Added Tax, Vyapar Bhawan, I.P. Estate, New Delhi.
- 6. The Additional Secretary (Law), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 7. OSD to Chief Secretary, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 8. The Registrar, Delhi Value Added Tax Appellate Tribunal, Vyapar Bhawan, I.P. Estate, New Delhi.
- 9. VAT Officer (Policy), Department of Trade and Taxes, Government of NCT of Delhi, Vyapar Bhawan, New Delhi.
- 10. Programmer (EDP), Department of Trade and Taxes, Government of NCT of Delhi, Vyapar Bhawan, New Delhi with the request to upload the Notification on the departmental web-site.
- 11. Kiran Nadar Museum of Art (KNMA), 145, DLF South Court Mall, Saket, New Delhi-110017.
- 12. Guard File.
- 13. Website.

(S. K. Kamra) Dy. Secretary III (Finance)